

(b) if so, the details thereof;

(c) the extent to which the scheme is likely to be beneficial; and

(d) the extent to which the insurance premium is proposed to be shared by the workers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d). Yes, Sir. A Group Savings-cum-Insurance Scheme to be introduced at State/Union Territory level in collaboration with the Life Insurance Corporation of India for powerloom workers aged between 13 and 60 whose average monthly income is not less than Rs. 1200 has been approved by the Govt. of India (Ministry of Textile). The scheme is to be administered by the nodal agencies to be appointed by the respective State/Union Territory Governments. The scheme provides life insurance cover of Rs. 10,000 on normal death and Rs. 20,000 in case of death due to accident payable by the Life Insurance Corporation of India to the legal heirs of the deceased member of the scheme. Initially, an annual contribution @ Rs. 120/- per member has been fixed which will be shared equally by Central Govt. State Govt. and the powerloom worker covered under the scheme. Out of the said contribution, an appropriate amount of Rs. 60 per member towards the premium for the basic sum assured of Rs. 10,000 would be charged and the balance will be accumulated at the rate of interest of 11% per annum to provide savings benefit on the survival up to age 60 or earlier exit. About 3.5 lakh of powerloom workers in the country are expected to be covered under the scheme.

In addition, a Group Insurance Scheme to cover Powerloom Workers belonging to weaker and vulnerable sections of the society has been recently approved by the Government of India (Ministry of Finance).

The scheme will be implemented by the Life Insurance Corporation of India. The sum assured and annual premium per thousand per member in respect of this Scheme will not exceed Rs. 3000 and Rs. 10 respectively. The premium will be subsidised to the extent of 50% from the social Security Fund set up by LIC.

#### Road Conditions in Arunachal Pradesh

1915. SHRI LAETA UMBREY: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any proposal to improve the road conditions of Roing-Anini road and Tezu-Walong Road in Arunachal Pradesh;

(b) if so, the details thereof;

(c) if not, reasons therefor;

(d) whether the road construction beyond Anini, the district headquarters of Diban Valley is prohibited by the Government;

(e) if so, the reasons therefor; and

(f) the time by which it is likely to be start?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) It is proposed to complete the road from Roing to Hunli to class-9 surfaced specifications and from Hunli to Anini to class-5 unsurfaced specifications. Besides, the NEC have agreed to provide funds for surfacing of Hunli-Anini sector. The surfacing works are proposed to be taken up after carrying out formation improvement, upgradation of bridge etc., subject to availability of funds. The road from Tezu to Walong is planned to be completed to class-9 surfaced specifications by March 93.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

(f) There is no proposal to extend this road.

**Computerisation of Income Tax  
Department**

1916. SHRI PRABHU DAYAL  
KATHERIA:  
PROF. RITA VERMA:

Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under consideration of the Government to computerise all the functions of the Income Tax Departments;

(b) if so, the details thereof; and

(c) the estimated total cost involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). It is proposed to computerise all the functions of the Income-tax Department in the Income-tax Offices initially at Delhi and Bombay only at a total estimated cost of Rs. 16.66 crores.

{ Translation }

**Investment by Nationalised Banks In  
Bihar**

1917. SHRI VILAS MUTTEMWAR: Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Bihar

has asked the Nationalised Banks in Bihar to invest sixty percent of their money for the development of economy of Bihar State; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). It is reported by Reserve Bank of India that no such instructions have been issued to nationalised banks in Bihar to invest 60% of their deposits in the development of economy of Bihar State. However, the problem of regional imbalance in the deployment of bank credit in various States is in the knowledge of Government and Reserve Bank of India. Suggestions are received by the Government and RBI from time to time at various levels for larger deployment of resources mobilised by the banks locally. The credit deployment in a particular area depends on various factors like economic activities, entrepreneurship, availability of raw materials and other infrastructural facilities, investment opportunities and also law and order situation in that area. However, RBI has advised the banks to ensure that wide regional disparities amongst various states in credit deployment is reduced and steps are taken to increase the flow of credit to all productive and identified viable proposals in different areas.

[English]

**Proposal to Form Bureau of Frauds**

1918. SHRI MOHAN RAWALE:  
SHRI D. VENKATESWARA  
RAO:

Will the Minister of FINANCE be pleased to state:

(a) whether a team consisting of officers of his Ministry, Reserve Bank of India and the Central Bureau of Investigation visited